

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

014 Petition(s) for Special Leave to Appeal (C) No(s). 6080/2

s) THAKUR PRASAD PANDEY TRUST Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS Respondent(s)
(with interim relief and office report)

Date : 14/10/2014 This petition was called on for hearing today.

For Petitioner(s) Mr. Ujjawal Pandey, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Ms. Namita Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 to 3 shall be at liberty to file the counter
affidavit within a period of four weeks whereafter no
further extension shall be given.
Fresh steps for the service of notice to the
unserved respondent Nos. 4 to 14 shall be taken by the learned counsel for
the petitioner within a period of three weeks.
List again on 5.1.2015.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2014.10.15
16:13:39 IST
Reason:

A)

MG

(M K HANJUR
Registrar